

**REPRESENTATION OF EMPLOYEES OF BANKS
UNDER LIQUIDATION**

*121. SHRI S. N. MAZUMDAR—Will the Minister for FINANCE be pleased to state:

(a) whether Government have received any representation on behalf of the employees of banks which are now under liquidation;

(b) if so, what are the grievances of these employees; and

(c) what action has been taken or is proposed to be taken by Government in the matter?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) Representations have been received from former employees of banks in liquidation who are now out of employment as well as those who are working temporarily under the various private liquidators.

(b) The substance of the representations is that for all non-technical posts in the Office of the Court Liquidator, Calcutta, to be appointed under section 38A of the Banking Companies Act, the former employees of banks under liquidation should be preferred to outsiders or Government employees.

(c) The representations will be forwarded for necessary consideration to the Court Liquidator to be appointed, who will be attached to the Calcutta High Court.

SHRI S. N. MAZUMDAR: Sir, I want to know whether the Government of India will make any recommendation in this matter?

SHRI A. C. GUHA: I think the Government of India can only indicate that these employees may get some preference. The ultimate responsibility of making these appointments is that of the Court Liquidator who will be an officer of the Calcutta High Court.

SHRI M. VALIULLA: Sir, will employees all over India have to go to

Calcutta to get their grievances redressed?

SHRI A. C. GUHA: We have received this representation only from the employees of Calcutta banks and I think the problem is really of Calcutta. It is hardly prevalent in other areas.

ANTHROPOLOGICAL UNIT AT PORT BLAIR

•122. SHRI S. N. MAZUMDAR: Will the Minister for EDUCATION be pleased to refer to the reply given to my Un-starred Question No. 173 on the 10th December 1953 and state:

(a) what is the actual work done by the sub-station of the Anthropological Department set up at Port Blair; and

(b) whether any data have been collected about the manner of life and language of the aboriginal tribes of the islands?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. SHRIMALI): (a) Survey of the language and customs of and the establishment of friendly contacts with the tribes who have so far been hostile.

(b) Yes, so far as the Onges are concerned

SHRI S. N. MAZUMDAR: Sir, this question was actually addressed by me to the hon. the Home Minister because this arises out of the answer given to a question put by me to the hon. the Home Minister last session. I am, however, putting the supplementary questions. In the Home Ministry report of 1952-53 I find that one Italian anthropologist, one Dr. Cipriani has done valuable work in connection with anthropological researches in the Andamans and he has been placed in charge of the sub-station of the Anthropological Department there. That is why I wanted to know what valuable work has been done.

DR. K. L. SHRIMALI: Accounts of the preliminary investigations

which have been made so far have been published in a Bulletin of the Department of Anthropology, Volume I, in January 1952 and that is in the library and more material will shortly be published.

SERVICE CONDITIONS OF RESERVE OFFICERS

♦123. SHRI SARDAR SINGH: Will the Minister for DEFENCE be pleased to state whether Government have worked out the details of the terms and conditions of service applicable to reservists in the Army; and if so, what are those terms and conditions?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):

The terms and conditions of service applicable to reservists in the Army are already prescribed in the relevant regulations, e.g., Regulations for the Army in India, Pay and Allowances Regulations, Pension Regulations, Army Act, etc.

The main benefits to which the reservists are entitled were enumerated in a statement, which was laid on the Table of the House in answer to part (b) of Starred Question No. 327 in the 16th December 1953.

SHRI SARDAR SINGH: Is Government aware, Sir, that these regulations were framed during the war when these people were recruited just for a short period?

SARDAR S. S. MAJITHIA: Government is aware that these regulations were drawn then and I should like to add that the new regulations are under the active consideration of the Government.

SHRI SARDAR SINGH: Will the hon. Minister please say how long it is likely to be before these new regulations are finalised?

SARDAR S. S. MAJITHIA: They are in the final stage and I expect that they will be finalised in the course of the next two or three months.

*124. [For answer, vide cols 1010-1014~infra.]

*125. [For answer, vide col. 1014 infra.]

*126. [Postponed.]

SOCIAL WORKERS' TRAINING BOARD

•127. SHRIMATI MAYA DEVI CHETTRY: Will the Minister for EDUCATION be pleased to state:

(a) whether any board has been formed or is proposed to be formed for the management of the training of social workers; and

(b) the amount which will be spent in each State in this respect?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. SHRIMALI): (a) No.

(b) Does not arise.

SHRIMATI MAYA DEVI CHETTRY: May I know, Sir, when the board will be formed?

DR. K. L. SHRIMALI: I do not know to what board the hon. Member is referring

PROF. G. RANGA: Board of Social Training.

DR. K. L. SHRIMALI: There is no Board of Social Training, but there is a Central Social Welfare Board which has already been established.

SHRIMATI MAYA DEVI CHETTRY: May I know the amount earmarked by the Central Government for the schemes of the Social Welfare Board?

DR. K. L. SHRIMALI: The Board has four crores of rupees at its disposal for these schemes.

SHRIMATI MAYA DEVI CHETTRY: May I know, Sir, the minimum qualification required for the trainees?

DR. K. L. SHRIMALI: There is no question of trainees. This is the Central Social Welfare Board which is intended to survey and assess the